



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 14 अक्टूबर, 2025 / 22 आश्विन, 1947

हिमाचल प्रदेश सरकार

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 19 अगस्त, .2025

सं०:पी०डब्ल्यू०डी०-बी०-एफ०(5) / 43 / 2025-289539.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव डैवग, 150-राजपत्र / 2025-14-10-2025 (6533)

तहसील कोटखाई, जिला शिमला, हिमाचल प्रदेश, में थाना-अडयोग-मिहानी सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमत: अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के साठ दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला(हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

5. यह अधिसूचना उक्त मामले में माननीय सर्वोच्च न्यायालय में प्रस्तावित समीक्षा याचिका के अंतर्गत अन्तिम आदेशानुसार प्रभावी मानी जाएगी।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (हैक्टेयर में)
शिमला	कोटखाई	डैवग	276	0-05-83
			277	0-05-50
			373	0-08-01
			370	0-07-63
			366	0-07-86
			365	0-07-53
			541	0-06-37
			541/1	0-05-49
			502	0-02-45
			503	0-01-44
		कुल जोड़	किता-10	0-58-11

आदेश द्वारा,

सचिव (लोक निर्माण)।

GENERAL ADMINISTRATION DEPARTMENT**NOTIFICATION***Dated, the 8th October, 2025*

No. GAD-B(F)5-3/ 2025.—In continuation of this Department Notification of even number dated 23-08-2025 and 26-08-2025 the Governor, Himachal Pradesh is pleased to nominate the following as non-official members in the **H.P. Brahmin Kalyan Board** with immediate effect :—

1. Sh. Ram Prashad Sharma, r/o V .P.O. Garnota, Tehsil Sihunta, Distt. Chamba, H.P.
2. Sh. Suresh Kumar Awasthi s/o Lt. Sh. Ram Prashad Awasthi, r/o Shanti Bhawan, Bhagwati Nagar, Lower Khalini. Shimla.

By order,
Sd/-
Secretary (GAD).

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Avinash Soni s/o Sh. Vijay Soni, r/o Mohalla Jansali Bazar Chamba Town, Tehsil & District Chamba (H. P.).

and

Nishu Devi d/o Sh. Joginder Singh, r/o Village Gorat, P.O. Saperu, Tehsil Palampur, District Kangra (H. P.).

Versus

General Public

Subject.— Registration of Marriage under Section 8(4) of the H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 02-11-2020 at their place of residence with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council Chamba, Distt. Chamba, H.P. well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the Registrar of Marriage and now, therefore, necessary orders for the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has nay objection regarding the registration of marriage of above named applicants, they should appear

before the undersigned in my court on or before 27-10-2025 at 2.00 P.M. either personally or through their authorized agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 26th day of September, 2025.

Seal.

Sd/-
(PRIYANSHU KHATI, IAS),
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Sh. Atma Ram s/o Sh. Dhani, r/o Village Atala, P.O. Khajjiyar, Tehsil & District Chamba (H. P).

and

Smt. Chino d/o Sh. Rama, r/o Village Panjoh, P.O. Preena, Tehsil & District Chamba, H.P.

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special of Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 14-02-2004 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 27-10-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 27-09-2025.

Seal.

Sd/-
(PRIYANSHU KHATI, IAS),
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur (H.P.)**

In the matter of :

1. Sh. Ajay Kumar s/o Sh. Dalip Singh, r/o Village Nanot, Post Office Uhal, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Smt. Dharmi Devi d/o Sh. Hukam Ram, r/o Village Leegan, P.O. Riyara, Tehsil & District Kullu (H.P.).
..Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ajay Kumar and Smt. Dharmi Devi have filed an application u/s 15 & 16 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 20-09-2025 at Shiv Parwati Mandir at Anoo, P.O. Anoo, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objection personally or in writing, before this court on or before 28-10-2025. In case no objection is received by 28-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 27-09-2025.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Sub-Division Hamirpur (H.P.).

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur (H.P.)**

In the matter of :

1. Sh. Suresh Kumar aged 37 years s/o Sh. Birbal Singh, r/o Village Sapnehra, Post Office Barara, Tehsil Tauni Devi, District Hamirpur (H.P.).

2. Ms. Ana Suely Da Silva Lacerda aged 41 years d/o Sh. Antonio ponta Nerga De Lacerda, r/o Serra Talhada PE (Pernambuco) Brazil.
..Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Suresh Kumar and Ms. Ana Suely Da Silva Lacerda have filed an application u/s 15 of Special Marriages Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, stating therein that they have solemnize their marriage on 12-08-2025 at Shiv Parwati Mandir at Anoo, P.O., Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objection personally or in writing before this court on or before 25-10-2025. In case no objection is received by 25-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-09-2025.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Sub-Division Hamirpur (H.P.).

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur (H.P.)**

In the matter of :

1. Sh. Rakesh Kumar s/o Lt. Sh. Sukh Ram, r/o Village & Post Office Leg Devi, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Smt. Minakshi d/o Lt. Sh. Chander Bahadur, r/o Village Badliana, Post Office Shamti, Tehsil & District Solan (H.P.)
..Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Rakesh Kumar and Smt. Minakshi have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 13-02-2025 at NGO Bhawan Hamirpur, Ward No.-7 (M.C. Area) P.O., Tehsil & District Hamirpur, H.P. according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing, before this court on or before 23-10-2025. In case no objection is received by 23-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 27-09-2025.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Sub-Division Hamirpur (H.P.).

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur (H.P.)**

In the matter of :

1. Sh. Munish Kumar s/o Sh. Raj Kumar, r/o Village Sadhrian, Post Office Tarkwari, Tehsil Bhoranj, District Hamirpur (H.P.).

2. Smt. Anjali Sharma d/o Sh. Dalip Sharma, r/o Village Ladehra, Post Office Tikkri Minhasan, Tehsil Bhoranj, District Hamirpur (H.P.) . *..Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Munish Kumar and Smt. Anjali Sharma have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 20-08-2025 at Baglamukhi Mata Mandir Bhiar, Tehsil Bhoranj, District Hamirpur, H.P. according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing, before this court on or before 28-10-2025. In case no objection is received by 28-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 29-09-2025.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Sub-Division Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Suman Kumari d/o Sh. Mahantu Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) *.. Applicant.*

Versus

General Public

.. Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Suman Kumari d/o Sh. Mahantu Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under

section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth 10-05-1970 witch could not be registered in record of G.P. Kharwar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Suman Kumari d/o Sh. Mahantu Ram may submit their objections in writing or appear in person in this court on or before 01-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Joginder Singh s/o Sh. Sohan Lal, r/o Village & P.O. Ladrour Khurd, Tehsil Bhoranj,
District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public

.. *Respondent.*

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.
Birth and Death Registration Rules, 2003.*

Whereas, Joginder Singh s/o Sh. Sohan Lal, r/o Village & P.O. Ladrour Khurd, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of Date of Birth 01-01-1965 witch could not be registered in record of G.P. Jharlog.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed Date of Birth of Joginder Singh s/o Sh. Sohan Lal may submit their objections in writing or appear in person in this court on or before 01-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Sh. Sunil Kumar, H.P.A.S., Sub-Divisional Magistrate, Sangrah,
District Sirmaur, Himachal Pradesh**

1. Sh. Sandeep Kumar s/o Late Shri Mohi Ram, r/o Village Dana, P.O. Barag, Tehsil Shree Renuka Ji at Sangrah, District Sirmaur (H.P.).

2. Mrs. Priyanka d/o Shri Gopal Singh, r/o Village Ghaton, Tehsil Shree Renuka Ji at Sangrah, District Sirmaur (H.P.).

Versus

General Public

Subject.— Registration of Marriage under section 8(4) of the H.P. Registration of Marriage Act, 1996.

Sh. Sandeep Kumar s/o Late Shri Mohi Ram, r/o Village Dana, P.O. Barag, Tehsil Shree Renuka Ji at Sangrah, District Sirmaur (H.P.) and Mrs. Priyanka d/o Shri Gopal Singh, r/o Village Ghaton, Tehsil Shree Renuka Ji at Sangrah, District Sirmaur (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 12-02-2023 but due to some inadvertent reasons they could not get their marriage registered.

Therefore, objections are hereby invited from the General Pubic through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 22-10-2025. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 23rd September, 2025.

Seal.

Sd/-
(SUNIL KUMAR, HPAS),
Sub-Divisional Magistrate,
Sangrah, District Sirmaur (H.P.).

**In the Court of Executive Magistrate-cum-(Naib Tehsildar) Sub-Tehsil Dhami,
District Shimla (H.P.)**

Application No:-3/2025

Date of Institution: 27-09-2025

Smt. Vidya Devi d/o Sh. Beli Ram, r/o Village Basti Gunana, Post Office Kohbag, Sub-Tehsil Dhami, District Shimla, H.P.

Versus

General Public

Application for registration/correction of Date of Birth under Section 13(3) of the Birth & Death Registration Act, 1969.

Proclamation

Whereas, Smt. Vidya Devi d/o Sh. Beli Ram, r/o Village Basti Gunana, Post Office Kohbag, Sub-Tehsil Dhami, District Shimla, H.P. has filed an application alongwith affidavit and

relevant documents in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to recording/Correction of the date of birth 02-07-1976 in the Record of Registrar, Birth and Death, Gram Panchayat Ghech Kohbag. Which however has been recorded in the Pariwar Register of GP Ghech Kohbag as per attached copy of Pariwar Nakal issued by Panchayat Secretary GP Ghech Kohbag.

And whereas, the District Registrar, (Birth & Death) Shimla has verified the facts about the date of birth of Smt. Vidya Devi d/o Sh. Beli Ram *vide* letter No. HFW-SML(MOH) (B&D)/Aug 2025-5864 dated 06-09-2025.

Name of the family member	Relation	Date of birth
Smt. Vidya Devi d/o Sh. Beli Ram, r/o Village Basti Gunana, Post Office Kohbag, Sub-Tehsil Dhami, District Shimla, H.P.	Self	02-07-1976

Hence, this proclamation is issued to the general public if they have any objection/claim regarding recording/Correction of the date of birth of above named in the record of Registrar, Birth & Death, Gram Panchayat Ghech Kohbag, may file their claims/objections on or before one month from the date of publication of this notice in Government Gazette in this court, failing which necessary orders will be passed.

Issued today 08-10-2025 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate,
Sub-Tehsil Dhami, District Shimla (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Kamal Dev age 26 years s/o Sh. Dalip Kumar, r/o Village & P.O. Lathiani, Tehsil Bangana, District Una (H.P.).
2. Diksha Sharma age 22 years d/o Sh. Desh Raj, r/o Village Machleri, P.O. Tipper, Tehsil Barsar, District Una (H.P.) . . *Applicants.*

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Kamal Dev s/o Sh. Dalip Kumar, r/o Village & P.O. Lathiani, Tehsil Bangana, District Una (H.P.) and Diksha Sharma d/o Sh. Desh Raj, r/o Village Machleri, P.O. Tipper, Tehsil Barsar, District Una (H.P.) at present wife of Sh. Kamal Dev s/o Sh. Dalip Kumar, r/o Village & P.O. Lathiani, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 10-07-2025 at Swa Sthani Temple Rakkar, District Kangra, H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 10-11-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 27th September, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Ankush Kumar age 32 years s/o Sh. Kesar Singh, r/o Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.).

2. Pooja Rani age 25 years d/o Sh. Harish Chander, r/o House No. 9463, Street No. 5, Chander Lok Colony, Bajra, Ludhiana (Pb.) . . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Ankush Kumar s/o Sh. Kesar Singh, r/o Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.) and Pooja Rani d/o Sh. Harish Chander, r/o House No. 9463, Street No. 5, Chander Lok Colony, Bajra, Ludhiana (Pb.) at present wife of Sh. Ankush Kumar s/o Sh. Kesar Singh, r/o Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 07-12-2024 at r/o Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection

regarding this marriage, can file the objection personally or in writing before this court on or before 10-11-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 27th September, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Gaurav Sharma age 30 years s/o Sh. Joginder Lal Sharma, r/o Village & P.O. Bangana, Tehsil Bangana, District Una (H.P.).

2. Priyanka Sharma age 29 years d/o Sh. Vashisht Kumar Sharma, r/o Village & P.O. Khurwain, Tehsil Bangana, District Una (H.P.). . . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Gaurav Sharma s/o Sh. Joginder Lal Sharma, r/o Village & P.O. Bangana, Tehsil Bangana, District Una (H.P.) and Priyanka Sharma d/o Sh. Vashisht Kumar Sharma, r/o Village & P.O. Khurwain, Tehsil Bangana, District Una (H.P.) at present wife of Sh. Gaurav Sharma s/o Sh. Joginder Lal Sharma, r/o Village & P.O. Bangana, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 30-04-2021 at r/o Village & P.O. Bangana, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 07-11-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 25th September, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

CORRECTION OF NAME

I, Bineeta w/o Sh. Kalam Singh, V.P.O. Nandpur, Tehsil Jubbal, District Shimla (H.P.) declare that name of my son Parth Ghamta is wrongly mentioned as Paarthiv in his Aadhar Card No. 5825 8776 0856. Therefore it should be changed to Parth Ghamta in his Aadhar Card. Note the relevant information.

BINEETA
w/o Sh. Kalam Singh,
V.P.O. Nandpur,
Tehsil Jubbal, District Shimla (H.P.)

CHANGE OF NAME

I, Kishan Dass s/o Sh. Chosa Ram, r/o Village Jhanjharda, P.O. Nachhir, Tehsil Palampur, District Kangra (H.P.)-176061 hereby declare that I was previously known as Krishan Kumar. I have changed my name to Kishan Dass and request all concerned to update their records accordingly. I shall be known as Kishan Dass. That Krishan Kumar and Kishan Dass refer to the same person.

KISHAN DASS
s/o Sh. Chosa Ram,
r/o Village Jhanjharda, P.O. Nachhir,
Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Sumna Bati w/o Sh. Hari Ram, r/o Village Rashol, P.O. Kasol, Tehsil Jari, District Kullu (H.P.) declare that I want to change my name from Bati Devi to Sumna Bati in all documents. All concerned note it.

SUMNA BATI
w/o Sh. Hari Ram,
r/o Village Rashol, P.O. Kasol,
Tehsil Jari, District Kullu (H.P.).

CHANGE OF NAME

I, Ripna w/o Sh. Satya Prakash, r/o Village Chiroti, P.O. Kanthli, Tehsil Chirgaon, District Shimla (H.P.) declare that name of my daughter Shashika is wrongly mentioned as Rasheka in her Aadhar Card No. 4700 6318 8455. Therefore it should be changed to Shashika in her Aadhar Card. Note the relevant information.

RIPNA
w/o Sh. Satya Prakash,
r/o Village Chiroti, P.O. Kanthli,
Tehsil Chirgaon, District Shimla (H.P.).

CORRECTION OF NAME

I, Rajinder Kumar Vij s/o Sh. Krishan Chand, r/o V.P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.) declare that in my name is wrongly written as Rajinder Kumar in my Demat Account in Share Market. Whereas my correct name is Rajinder Kumar Vij. Please note.

RAJINDER KUMAR VIJ
*s/o Sh. Krishan Chand,
r/o V.P.O. Dhaneta,
Tehsil Nadaun, District Hamirpur (H.P.).*

CORRECTION OF NAME

I, Pooja Kumari (New Name) aged 19 years d/o Sh. Ram Lal, r/o Siya Ram Cottage, Lower Vikas Nagar, Shimla, Tehsil & District Shimla (H.P.) declare that my father Sh. Ram Lal is retired from 2 Dogra Regt. Army No. 3999275M Rank Hav. That in the service book/record of my father, my name has been wrongly recorded as Pooja (Old Name). That my correct name is Pooja Kumari (New Name) as per all record. Concerned please may note.

POOJA KUMARI
*d/o Sh. Ram Lal,
r/o Siya Ram Cottage, Lower Vikas Nagar, Shimla,
Tehsil & District Shimla (H.P.).*

CHANGE OF NAME

I, Sita (New Name) aged 43 years w/o Sh. Ram Lal, r/o Siya Ram Cottage, Lower Vikas Nagar, Shimla, Tehsil & District Shimla (H.P.) declare that my husband Sh. Ram Lal is retired from 2 Dogra Regt. Army No. 3999275M Rank Hav. That in the service book/record of my husband, my name has been wrongly recorded as Sita Devi (Old Name). That my correct name is Sita (New Name) as per all record. Concerned please may note.

SITA
*w/o Sh. Ram Lal,
r/o Siya Ram Cottage, Lower Vikas Nagar, Shimla,
Tehsil & District Shimla (H.P.).*

CHANGE OF NAME

I, Raveena Kumari w/o Sh. Prithvi Raj, r/o Village Hingori, P.O. Rohal, Tehsil Chirgaon, District Shimla (H.P.) declare that name my son Kanishak Barwal is wrongly mentioned as Harry Barwal in his Aadhar Card No. 5054 4504 9082. Therefore it should be Changed to Kanishak Barwal in his Aadhar Card. Note the relevant information.

RAVEENA KUMARI
w/o Sh. Prithvi Raj,
r/o Village Hingori, P.O. Rohal,
Tehsil Chirgaon, District Shimla (H.P.).

